

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION

TRANSFER PETITION (C) NO. 755 OF 2019

MADHU SHARMA

Petitioner(s)

VERSUS

MANORANJAN SHARMA

Respondent(s)

O R D E R

Heard learned counsel for the parties.

At the outset, Mr. Pankaj Kumar Singh, Advocate, tendered unconditional apology and stated that it was inappropriate on his part to make a court appearance, whilst lying on bed dressed in a T-shirt.

This court is of the view that when counsel appear in court video hearings, they should be presentable and avoid showing images, which are not appropriate and can only be tolerable in the privacy of their homes. We are all passing through trying times and hearings by virtual courts has become an order of the day. Yet minimum court etiquette in terms of what can be considered decent dress, background, etc. should

be followed, given the public nature of the hearings.

The apology tendered by Mr. Pankaj Kumar Singh, Advocate is hereby accepted.

Having considered the pleadings and having heard learned counsel for the parties, interests of justice require that the petition(s) should be allowed. Accordingly, case bearing No. DMC/1161/2018 titled as "Manoranjan Sharma vs. Madhu Sharma" pending before the Additional District and Sessions Judge, Principal Judge Family Court, Rewari, Haryana to the competent court/Family Judge at Jehanabad, Bihar.

The transferor court shall forthwith transmit the record of the aforesaid case to the transferee court. The transferee court is also directed to ensure that the same date of hearing is given in the transferred case as in the cases filed by the petitioner under Section 125 of the Code of Criminal Procedure and 498A of the Indian Penal Code, pending before the Family Court, Jehanabad, Bihar, for the convenience of the respondent.

The transfer Petition is allowed in the above terms.

Pending applications, if any, are disposed of.

.....J.
(S. RAVINDRA BHAT)

NEW DELHI
JUNE 15, 2020



ITEM NO.4

Virtual Court 8

SECTION XVI-A

**S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S**

Transfer Petition(s)(Civil) No(s). 755/2019

MADHU SHARMA

Petitioner(s)

VERSUS

MANORANJAN SHARMA

Respondent(s)

IA No. 59136/2019 - EXEMPTION FROM FILING O.T.
IA No. 59135/2019 - STAY APPLICATION)

Date : 15-06-2020 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. RAVINDRA BHAT

For Petitioner(s)

Mr. Rakesh Kumar, Adv.
Mr. Pankaj Kumar Singh, Adv.
Mr. Raj Singh Rana, AOR

For Respondent(s)

Mr. Tapan Bijoy Deb Choudhury, AOR

**UPON hearing the counsel the Court made the following
O R D E R**

The Transfer Petition is allowed in terms of the signed order.

Pending applications, if any, are disposed of.

(NEELAM GULATI)

ASTT. REGISTRAR-cum-PS

(Signed order is placed on the file)

(RAJINDER KAUR)

ASSISTANT REGISTRAR